

- (6) The Code of Civil Procedure (Amendment) Bill.
- (7) The Mysore High Court (Extension of Jurisdiction to Coorg) Bill.
- (8) The Indian Power Alcohol (Amendment) Bill.
- (9) The Forward Contracts (Regulation) Bill.
- (10) The West Bengal Evacuee Property (Tripura Amendment) Bill.
- (11) The Influx from Pakistan (Control) Repealing Bill.
- (12) The Abducted Persons (Recovery and Restoration) Amendment Bill.
- (13) The Industrial Finance Corporation (Amendment) Bill.
- (14) The Iron and Steel Companies Amalgamation Bill.
- (15) The Appropriation (No. 3) Bill.
- (16) The Delimitation Commission Bill.

#### FINANCE COMMISSION'S REPORT

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to lay on the Table a copy of the Report of the Finance Commission to the President together with an Explanatory Memorandum showing the action taken thereon, in accordance with article 281 of the Constitution. [Placed in Library. See No. IV.O.9 (442).]

#### REPORTS OF THE TARIFF COMMISSION ON (i) FAIR PRICES OF SUPERPHOSPHATE; AND (ii) BALL BEARINGS AND STEEL BALLS INDUSTRY.

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to lay on the Table, under subsection (2) of section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:—

(i) Report of the Tariff Commission on the fair prices of superphosphate for the period from 1st January to 15th August, 1952. [Placed in Library. See No. IV.R.11a(23).]

(ii) Ministry of Commerce and Industry Resolution No. 3-T(1)/52, dated the 22nd December, 1952. [Placed in Library. See No. IV.R.11a(23).]

(iii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951 explaining the reasons why a copy each of the documents referred to in (i) and

(ii) above could not be laid within the prescribed period. [Placed in Library. See No. IV.R.11a (23).]

(iv) Report of the Tariff Commission on the Ball Bearings and Steel Balls Industry, 1952. [Placed in Library. See No. IV.R.159(26).]

(v) Ministry of Commerce and Industry Notification No. 18(4)-T.B./52, dated the 10th January, 1953. [Placed in Library. See No. IV.R.159(26).]

(vi) Ministry of Commerce and Industry Resolution No. 18(4)-T.B./52, dated the 10th January, 1953. [Placed in Library. See No. IV.R.159(26).]

#### MOTION ON ADDRESS BY THE PRESIDENT

**Mr. Deputy-Speaker:** Before I call upon Shri Shriman Narayan Agarwal to move his motion of thanks to the President, I would announce that under Rule 19 I fix that the time limit for speeches shall be ordinarily 15 minutes and not more, with the exception of Leaders of various groups, and the hon. Prime Minister for whom 30 minutes or more will be allowed if necessary, to reply to the debate on behalf of the Government.

**Shri S. S. More (Sholapur):** What about the adjournment motion?

**Mr. Deputy-Speaker:** I have already asked the Secretary to inform the hon. Member that his adjournment motion is covered by the various amendments to the Address to the President and in view of that I do not give consent to the adjournment motion.

**Shri H. N. Mukerjee (Calcutta North-East):** May I point out that the matter covered by the adjournment motion was of such importance that if a special day is allotted for its discussion it would really assist the deliberations of this House because the President's address refers to so many miscellaneous subjects. Naturally, we cannot lay as much emphasis as we wish to on the particular subject of the international situation which is the purpose of the adjournment motion.

**Mr. Deputy-Speaker:** That is for me to consider. There is ample opportunity. Every hon. Member need not refer to the same matter. This can be discussed. We have four days and the hon. Members can refer to this question and other important matters that are referred to in the Address. We need not anticipate the discussion on